

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs),  
TIS HAZARI COURTS, DELHI

ORDER

In view of the provision of Fundamental Rule 26 and in terms of the order passed by the then, Ld. District & Sessions Judge, Delhi on 28.06.2006, the following officials are hereby granted the benefit of financial increment of ad-hoc period mentioned against their names in accordance with rules, subject to the condition that they will not claim any benefit of seniority on the basis of this order, the said benefit is granted to the below mentioned officials without any prejudice to the rights and seniority of other employees who are regularly appointed and the said order will only be for the purpose of giving financial benefit for the work done and will not tantamount to their seniority :

S.No.	Name of the Official	Father's Name	Designation	Date of Ad-hoc Joining	Date of regular Joining
1	Dinesh Singh	Raje Singh	Peon/Orderly	26.04.2008	30.01.2009
2	Shyam Sunder Rai	Lt. Sh. Maldhani Rai	Peon/Orderly	28.11.2005	22.02.2006
3	Ashok Lal Singh	Lt. Lal Mani Singh	Peon/Orderly	31.07.1998	19.07.2003

  
24.12.22

(GIRISH KATHPALJA)  
PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs)  
DELHI

96485-501  
No. \_\_\_\_\_ Admn.-III /Central/2022

Dated Delhi the 4 DEC 2022

Copy forwarded for information and necessary action to:-

1. Ld. Principal District & Sessions Judge (HQs.), Central/South, Delhi.
2. The DDO, Accounts Branch, Central/South, Delhi.
3. The Accounts Officer, Central/South, Delhi.
4. Dealing Officials, Accounts Branch, Central/South, Delhi for information and necessary action as per rules.
5. The Officials concerned.
6. The Dealing official, Personal File, Seniority & Promotion, Administration Branch-III (Central), THC, Delhi.
7. Ld. Web Site Committee, Hindi/English, Tis Hazari Courts, Delhi for uploading the said order on the official Website of District Court.

  
24/12/22  
Branch Incharge  
Admn.III, Central  
Tis Hazari Courts, Delhi

